

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 102/(MAH)/2014
CA No. 99/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

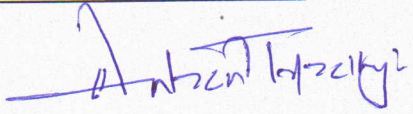

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2016

NAME OF THE PARTIES: Mrs. Shine B. Nair

V/s.

M/s. Proquest Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ANIRBAN TRIPATHY	LAWYER PETITIONER	
2	AMOL NATHU FOR NATHU & Co.	ADVOCATE RESPONDENT NO.2	

C.A 99 of 2015

IN

C.P. No. 102/397-398/CLB/MAH/2014

1. Ld. Counsels of both the sides are present.
2. Although reply was to be filed by the Respondent on or before 28.10.2016, however, the same was file on 07.11.2016 and a copy has already been served to the other side.
3. From the side of Applicant/Petitioner it is stated that on obtaining instruction a Rejoinder is to be filed, hence seeking time . Time granted.
4. Rejoinder can be filed on or before 25.11.2016
5. C.A.99/ 2015 along-with C.P. 102/ 2014 shall now be heard on **14.12.2016**.

Dated: 08.11.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)